259 Demands for Exc. Grants (Genl.), 1975-76

MR. SPEAKER: This is not the procedure.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): statement was about Government Business. I would like to submit that in the course of the next few days, there will be ample opportunities for the hon. Members of this House to discuss the Demands Grants of the various Ministries when such matters, as have been referred to by the hon. Members, can raised. If the hon, Members want to raise them as separate issues, then the matter will have to go to the Business Advisory Committee for the allotment of time. My submission, Sir, as the hon. Members know, is about Government's business for the next week.

MR. SPEAKER: The question is:

"That in pursuance of sub-section (3) (c) of Section 4 of the Cardamom Act, 1965, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board, subject to the other provisions of the said Act."

The motion was adopted.

12.07 hrs.

DEMANDS FOR EXCESS GRANTS (GENERAL), 1975-76

THE MINISTER OF FINANCE (SHRI H. M. PATEL): I rise to present a statement showing Demands for Excess Grants in respect of the Budget (General) for 1975-76.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1977-78

**26**0

THE MINISTER OF FINANCE (SHRI H. M. PATEL): I rise to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for

12.7½ hrs.

1977-78.

RESERVE BANK OF INDIA (AMENDMENT) BILL\*

THE MINISTER OF FINANCE (SHRI H. M. PATEL): I beg to move for leave to introduce a Bill further to amend the Reserve Bank of India Act, 1934.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Reserve Bank of India Act, 1934."

The motion was adopted.

SHRI H. M. PATEL: I introduce the Bill.

12.08 hrs.

HIGH DENOMINATION BANK NOTES (DEMONETISATION) BILL.

THE MINISTER OF FINANCE (SHRI H. M. PATEL): I beg to move for leave to introduce a Bill to provide in the public interest for the demonetisation of certain high denomination bank notes and for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide in the public interest for the demonetisation of certain high denomination bank

<sup>\*</sup>Published in Gazette of India Extraordinary, Part II, section 2, dated 3-3-78.